

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 106 of 2020 (SZ).

Atana Flat Owners and Residents Association,
Kancheepuram District.

...Applicants

Vs

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Kancheepuram District and others.

...Respondents

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**Advocate for the Respondent: TNPCB
Tr. Sai Sathya Jith, Advocate**

THE HON'BLE NATIONAL GREEN TRIBUNAL
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Kancheepuram District and others.

REPORT FILED ON BEHALF OF THE 1ST RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, R.Vijayabaskaran, son of Thiru. Ratnam, Hindu, aged about 58 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 1st Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 17.06.2021 has directed inter alia that,

"The Tamil Nadu Pollution Control Board (TNPCB) is directed to submit an independent report regarding the present status of functioning of the sewerage treatment plant (STP) and whether untreated sewage is still being let out on to the roads causing nuisance and affecting the health of


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the people, if so, what is the nature of action taken by them regarding the same”.

3. It is respectfully submitted that, earlier during inspection of the residential apartment on 03.07.2020 by the DEE, TNPCB, Sriperumbudur, based on the public complaint it was observed that, residential apartments was continuing to discharge treated/ untreated sewage into public storm water drain which leads to stagnation on nearby roads, water bodies etc., thereby polluting the soil/ground water/surface water and also creating nuisance to the local residents. Hence, all the four Flat Owner's Association (Attana Apartments, Madhulika Apartments, Vasantha Apartments and Megha Apartments) were issued with directions under Section 33A of the Water (P & CP) Act, 1974 as amended vide Proc. dated 19.08.2020 to comply with the following conditions:

1. The association shall revamp the existing STP and apply for consent of the Board for the operation of the STPs.
2. No untreated sewage shall be discharged into the storm water drain
3. The treated sewage shall be utilized for further beneficial purposes after meeting the standards prescribed.

Also, the Block Development Officer, Kundrathur Panchayat Union was issued with directions under Section 33A of the Water (P & CP) Act, 1974 as amended vide Proc. dated 19.08.2020 to take necessary action to remove the entire stagnated water as well as the defaulting residences.


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4. It is respectfully submitted that, in compliance to the Hon'ble NGT order dated 17.06.2021, the said residential apartment was inspected by the TNPCB Officials on 08.07.2021. During inspection it was noticed that it is a residential apartment having 4 Nos of individual gated community with 420 dwelling units (Vasantha Apartments), 388 dwelling units (Megha Apartments), 213 dwelling units (Madhulika Apartments) and 198 dwelling units (Attana Apartments-applicant) located in Karanaithangal village, Vandallur -Wallajabad Road, Kundrathur Taluk, Kanchipuram District. The status of the individual apartments are as follows:

I. Madhulika Apartment:

- i) It consists of 213 dwelling units with total land extent of 9388.64 sq.m with total built up area of 13901.54 sq.m.
- ii) Sewage Treatment Plant provided to treat and dispose the sewage generated from the said apartment was in operation.
- iii) Treated sewage is utilized for gardening and greenbelt development within the premises and for toilet flushing.
- iv) The apartment has not provided any flow meters and has not maintaining any log books to monitor the quantity of sewage generated and disposed.
- v) It is reported that the OSR area allocated for the utilization of treated sewage is not adequate and hence they have restricted the quantity of water supply only one hour in the morning and one hour in evening.

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ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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vi) There is no disposal of treated /untreated sewage let out on the road side from the said apartment.

II. Vasantha Apartment:

- i) It consists of 420 dwelling units with total land extent of 9510.4 sq.m with total built up area of 14,684.132 sq.m.
- ii) Sewage Treatment Plant provided to treat and dispose the sewage generated from the said apartment was not maintained properly.
- iii) Sewage generated from the apartment is collected in the collection tank and disposed through sewage tanker Lorries. Untreated sewage getting over flow from the man hole and stagnated in open area within the apartment and the same is collected and disposed through sewage tanker Lorries.
- iv) Part of the treated / untreated sewage is disposed into the open well provided within the premises.
- v) The apartment has not provided any flow meters and has not maintaining any log books to monitor the quantity of sewage generated and disposed.

III. Megha Apartment:

- i) It consists of 388 dwelling units with total land extent of 9105.36 sq.m with total built up area of 13,561.872 sq.m.


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- ii) Sewage Treatment Plant provided to treat and dispose the sewage generated from the said apartment was not maintained properly.
- iii) Sewage generated from the apartment is collected in the collection tank and disposed through sewage tanker Lorries. Untreated sewage getting over flow from the man hole and stagnated in open area within the apartment and the same is collected and disposed through sewage tanker Lorries.
- iv) Part of the treated / untreated sewage is disposed into the open well provided within the premises.
- v) The apartment has not provided any flow meters and has not maintaining any log books to monitor the quantity of sewage generated and disposed.

IV. Atana Apartment:

- i) It consist of 198 dwelling units with total land extent of 8935.39 sq.m with total built up area of 12,460.052 sq.m
- ii) Sewage Treatment Plant provided to treat and dispose the sewage generated from the said apartment was in operation.
- iii) Treated sewage is utilized for gardening and greenbelt development within the premises and for toilet flushing.
- iv) It is reported that the sewage treatment plant provided in this apartment is inadequate. Hence, part of the untreated sewage is disposed through the tanker Lorries.


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v) The apartment has not provided any flow meters and has not maintaining any log books to monitor the quantity of sewage generated and disposed.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone), Chennai may be pleased to pass such further or other orders as it may deem fit and proper in the facts and circumstances of this case and thus render justice.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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BEFORE ME

VERIFICATION

I, R.Vijayabaskaran, son of Thiru. Ratnam, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby verify that the contents of above report are true to the best of my knowledge through records.


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1ST RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB
Thiru. Sai Sathyajith
BSC, Chennai.

Dated: 29.11.2021

Date of hearing: 07.12.2021

